

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 216  
142/241-242/ND/2020**

**IN THE MATTER OF:**

**Ruby Jain**

**...APPLICANT**

**Vs.**

**M/s. SMR Entertainment nt Pvt. Ltd. and Ors.**

**...RESPONDENT**

**Section**

**Under Section 241-242**

**Order delivered on 14.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant**

**:Ms. Rabia Thakur, Advocate.**

**For the Respondent**

**:**

**ORDER**

Heard the submissions made by the counsel for the petitioners. Let notice be served by the Registry on the respondents denoting the fact that if they failed to appear on the next date of hearing, the matter would be proceeded exparte. Post the matter to 24.02.2021.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Anjua)